

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

BA NO.2774 OF 2020

(Against Crime No. 2816/2019 of Cherthala Police Station, Alappuzha District.)

Petitioners/Accused

Thambi, aged 50 years, S/o Madhavan, Puthentharayil Veedu, Thirumala Bhagom. P.O, Kuthiyathodu, Cherthala-688540, Alappuzha District.

By Adv. Sri.A.Abdul Jaleel

Respondents/complainants:

1. State of Kerala represented by The Public Prosecutor, High Court of Kerala, Ernakulam.
2. The Inspector of Police, Cherthala Police Station, Alappuzha District.

By P.P. Sri.B.JAYASURYA (SR) & C.K.PRASAD

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 15.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J

B.A.No.2774 of 2020

Dated this the 15th day of May, 2020

O R D E R

The learned counsel for the petitioner submitted that the bail application is infructuous and hence, he may be allow to withdraw the same. Hence, this bail application is dismissed as infructuous.

P.V.KUNHIKRISHNAN, JUDGE

YKB